

SHRI SURENDRANATH DWIVEDI (Kendrapara): If what the Member says is correct ..

MR. SPEAKER : Will you please sit down, all of you ?

SHRI UMANATH : It is a question of the protection of the Members for their conduct in the House. The hon. Member voted in favour of a DMK amendment the other day and she receives telephone call threatening and intimidating her. It is not a question of a mere individual Member or a question of call attention. Tomorrow our freedom also may be suppressed by intimidation. So, it is a question where the hon. Speaker must reconsider his position so that the Government may make a statement and further investigation may go on. Otherwise, we will all be threatened.

MR. SPEAKER : I will call the lady to explain to me what the position is.

श्री प्रकाशश्रीर शास्त्री (हापुड़) : जैसा अभी माननीय सदस्या श्रीमती मंत्रेयी बोस ने कहा है, हमारे डी० एम० के० के नेता श्री अंबाजागन के प्रस्ताव के ऊपर उन्होंने जो मत दिया उसके सम्बन्ध में किन्हीं अपरिचित व्यक्तियों ने टेलिफोन पर उनको धमकी दी। मेरा निवेदन यह है कि यह तो एक सैद्धान्तिक बात है, नीति सम्बन्धी प्रश्न है, कि अगर संविधान में संशोधन करने के लिए कोई विधेयक आता है तो जो जिस तरह से चाहे मत दे। कौन इस के पक्ष में मत दे और कौन विपक्ष में मत दे, इस पर मतभेद हो सकता है, लेकिन गदन में कोई भी सदस्य किसी पक्ष में मत दे तो उसके आधार पर उसको अनुचित धमकी दी जाय यह उचित नहीं है। मेरा आप से निवेदन है कि आप सम्बन्धित संज्ञी से कहें कि वह इसके संबंध में जानकारी लें जिसमें कि सदस्य निष्पक्षता से स्वतन्त्रता से अपने विचारों को यहां व्यक्त कर सकें। जहां तक भाषा का सम्बन्ध है, उसमें मतभेद हो सकता है, लेकिन इसके बारे में कोई भी मतभेद नहीं है।

श्री कंबर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, यह बहुत गम्भीर मामला है, इसकी एन्वयायरी होनी चाहिए।

अध्यक्ष महोदय : डा० मंत्रेयी बोस मेरे चेंबर में मुझ से मिल लें और मुझ को समझा दें कि क्या बात है।

SHRI S.M. BANERJEE (Kanpur) : Let the Home Minister take note of it. The Home Minister is not here at all.

12.05 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DESECRATION OF HINDU AND SIKH SHRINES IN PAKISTAN.

MR. SPEAKER : Shri Daschowdhury.

SHRI SHIVA CHANDRA JHA (Madhubani) : I rise on a point of order.

MR. SPEAKER : On which item ?

SHRI SHIVA CHANDRA JHA : On item 2, that is the calling attention.

MR. SPEAKER : What is it ?

श्री शिवचन्द्र झा : अध्यक्ष महोदय, आज की कार्य-सूची के आइटम नं० 2 पर मेरा प्वाइंट ऑफ ऑर्डर है। जिस रूप में यह कॉलिंग अटेंशन हमारे सामने लाया गया है उससे स्पष्ट है कि वह कम्यूनल भावना को बढ़ाता है। पाकिस्तान में हिन्दुस्तान के लोगों की प्रापर्टी को बरबाद किया गया है, चाहे वह कम्यूनिटी की हो चाहे व्यक्ति के मातहत हो। आपको याद होगा कि मैंने भी सरघाना कैथोलिक चर्च की प्रापर्टी के मुताल्लिक काल अटेंशन नोटिस दिया था और आपने उसको अस्वीकार कर दिया था। अगर मैं उसी माप से इसको देखता हूँ तो पाता हूँ कि आपने इसको मंजूर कर दिया है। इससे भी तो कम्यूनल भावना बढ़ती है।

MR. SPEAKER : I have examined it very well and I have already allowed it.

SHRI B. K. DASCHOWDHURY (Cooch-Bhchar): Before I call the attention of the hon. Minister, I think the hon. Minister has not come prepared to make a statement here. No statement has been circulated to us.

SHRI BALRAJ MADHOK (South Delhi): Who will reply to it? He is not here.

MR. SPEAKER : He is here.

SHRI B. K. DASDHOWDHURY : Sir, I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

"Reported atrocities committed on the Hindu temples situated at the Chandranath Hills in the Chittagong District in East Pakistan and on the Sikh shrines in West Pakistan by Pakistan military personnel."

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURANDRA PAL SINGH): Government recently received information from the Deputy High Commission, Dacca, that Pakistan authorities have taken over the Chandranath Hill, a well-known Hindu pilgrimage centre in Chittagong District in East Pakistan. The Government have also seen reports in the press that the place is being used for military purposes.

It is a matter of deep regret to the Government that despite agreements between the Government of India and Pakistan, the temples and shrines of the Hindus and the Sikhs in Pakistan are in a deplorable state and cases of desecration are not infrequent. In this particular case of the Chandranath Hill we have at present no definite information as to whether or not the place is actually being used for military purposes.

Government are not aware so far of any atrocities committed by Pakistan military personnel on this Hindu temple or on the Sikh shrines in West Pakistan. Government

are making further enquiries and lodging a protest with the Pakistan High Commission against this flagrant violation of the Nehru-Liaquat Agreement of 1950 and of the universally recognised principle of respect for religious shrines.

SHRI B. K. DASCHOWDHURY : The hon. Minister in his statement says that he has not got all the details and is unable to say whether Chandranath Hill temple had been taken over by Pakistan military. Here are photographs published in *Jugantar* of the 4th March where it can clearly be seen that those temples which are held in high regard by the Hindus were taken over by Pakistani military and they are in occupation of those temples. The Minister does not care very much about it. It is doubtful whether he has got full reports or not. There have been many reports of shocking instances published in newspapers from 2nd of 6th March continuously in various papers. Between 2nd and 4th March *Jugantar* reported that about a dozen temples around Chandranath Hills in Chittagong district such as Birupeshkshya, Unkuthi Siva-bari, Shambhunath, Patal Puri, Sabra Dhara, Manda Kini, Jaranath, Bhairav, Sita, Byas Kundu, Sita Kundu, Gaya Kundu, etc. had been taken over by military personnel to have a base for military preparation. Even then the Minister says that he has not received all the facts.

As a result, what happens? These Hindu minorities are not entitled to fulfil their religious obligations to these temples.

Then, about the atrocities also, I would like to refer to the issues of *Jugantar* of the 3rd and 5th March; it is not only a question of desecrating the Hindu temples, but innumerable cases of murders, dacoities, Kidnapping etc. had taken place in Pakistan in the last few months. On the 1st February, in other parts of East Pakistan, in Khulna district, two persons were killed: namely Deepak Paul and Prodip Kumar Baidya, and several others were injured. Also, in the Chittagong district, one Niranjan Day, a businessman of medicine, was killed and his property was looted like anything. There are innumerable reports.

It is further reported in the *Patriot* of 5th March that "the Pakistan authorities are

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understood to be putting pressure on Sikh scowdars, maintaining the 200 odd shrines and particularly those in Dera Sahib and Nankana Sahib to leave Pakistan." They are not only putting pressure in a calculated manner also taking all steps to squire them out but what is more, the *Hindustan Standard* of the 5th March also reported that "a group of 24 pilgrims from different districts of East Pakistan arrived in Calcutta on Wednesday and later left for Sheakhala, Hooghly district, to attend the annual Urs celebration at the shrine of Mujaddid e-Abua Bakar Siddipuri at Furfura Sharif (Hooghly district) to be held during this week and that the leader of the group, Mr. Abdul Huq Mia. has expressed his satisfaction at the arrangements made by the State Government for them."

While we all appreciate that the Muslim pilgrims from Pakistan should be properly received, but then, in view of the series of shocking incidents being perpetrated in Pakistan against the Hindus in a calculated manner, I would like to know from the hon. Minister what further information he has got, whether he has received a detailed note about the violation of Hindu temples and Sikh shrines,—Chandranath Hill in the East Pakistan and Dara Sahib and Nankana Sahib in West Pakistan—and whether the High Commissioner and the Deputy High Commissioner for India in Pakistan have sent a detailed note about this. If not, I want to know whether the External Affairs Ministry will take to task the High Commissioner and the Deputy High Commissioner for not sending detailed reports about this matter.

I would also like to know whether the reports appearing in the newspapers of 2nd to 5th March, and the 6th March in various newspapers, in our country—reporting about the brutal murders, about looting of property, etc.,—are true or not. If they are true, I would also like to know from the Minister what steps the Government are going to take to ensure that Pakistan respects the places of worship of the Hindus the Hindu temples and the Sikh shrines in Pakistan—and that she also respects the religious beliefs and sentiments of the minorities there.

I would also like to know from the Minister, if Pakistan continues to treat the minorities as she is doing now, whether the Government will consider resorting to reciprocal, retaliatory measures, or, how long will the Government of India allow this kind of one-way traffic?

Lastly, greater problems have been created one after another. My question is, in view of the several assurances and promises made by great leaders like Jawaharlal Nehru and others, at the time of the partition of the country, to the minorities in Pakistan, whether the Government would undertake the responsibility to receive, compensate and rehabilitate those persons from Pakistan who are being forced out from there by the repressive measures of the Pakistan Government. Otherwise, this Government, must know that the people of India will not tolerate any further and it would be matter of dishonesty and political treachery on the part of the Government of India.

SHRI SURENDRA PAL SINGH : Sir, all the press reports to which the hon. Member has alluded have come to the notice of the Government of India and we have studied them. The news contained in them are very disturbing, and they have caused a great deal of concern in the hearts of the people of India. As I said in my main statement, we are still awaiting the fuller report from the Deputy High Commissioner. . . (Interruption) I agree there has been a delay on the part of the Deputy High Commission to submit a report before now. There has been a delay, and we have asked the Deputy High Commission there to send us a full report on the whole incident, as to whether all the news items appearing in the papers are correct or not. As I have already said, we are taking up this matter with the Pakistan High Commission and lodging a protest.

As regards the question of atrocities, the hon. Member has said that many people have been murdered and many people have been harassed. This matter has been discussed in the House on a number of occasions earlier. It is true that the minority communities, in East Pakistan and sometimes in West Pakistan also are subjected to a great

deal of harassment and they are naturally feeling a little insecure about their future in that country. But in this particular Call Attention, the word atrocity is used in regard to the atrocities committed on the temple itself are by military personnel. On that particular matter, we have no information. It is true we have heard that it has been taken over by the military authorities, but whether they actually carried out any desecration or not, or Committed any atrocity on the temple, it is very difficult to say.

Then, the hon. Member raised the question of reciprocity in regard to what is going on in Pakistan. The hon. Member suggested that we should also do the same thing. In that connection, I would like to submit that India is a country which is respected for certain civilised behaviour; we have our own culture. Would the hon. Member suggest that we should also stoop down to the level of barbarity and behave in the same way as they do? I am sure that is not his intention.

SHRI B. K. DASCHOWDHURY : What is the answer to my last question? In view of the fact that a large number of people continue to come to India, may I know whether this Government would receive, compensate and rehabilitate those persons coming from there? It appears that he has not collected all the information.

SHRI S. M. BANERJEE (Kanpur) : Let him make a statement after he collects all the information.

SHRI K. LAKKAPPA (Tumkur) : He has not collected all the information. He has not given a complete answer to the matter raised.

MR. SPEAKER : Order, order.

SHRI B. K. DAS CHOWDHURY : Let him reply to my last question : about the persons who are being forced out from Pakistan, whether the Government will take them, receive them, be responsible for them for compensating and rehabilitating them.

SHRI SURENDRA PAL SINGH : This

is a different question altogether. The people of the minority community coming over to India—that is a separate question altogether. (Interruption). It does not arise out of this.

SHRI SAMAR GUHA (Contai) : I am simply astounded to hear the last part of the statement of the Minister. While has an Member in this House asked the Government to take any uncivilised measure against the minorities who are only not part and parcel of our people but are blood of our blood in this country? Why did he mention that? About the ill-treatment meted out to the minorities in Pakistan, the barbarous and inhuman treatment meted out to them, why should a comparison be made? I cannot understand.

Secondly, I want to know categorically from the Minister whether he will seek the information from Pakistan through our diplomatic mission and place it before the House. With the recent tempo of the election campaign in East Pakistan, where the non-communal national parties are demanding complete autonomy for East Pakistan, remaining of East Pakistan as Bengala Desh, when that is going on there—the pindi Government have let loose a reign of terror against the minorities with the help of the military particularly. The Minister said he does not know whether this temple has been desecrated or not. It is not a question of desecrating the Chandranath Hill temple, one of the most important places of pilgrimage for the Hindus in East Pakistan. Every month, thousands of Hindus go to that temple and they are being debarred. Also, at about 15 other temples, the people have been debarred from going and doing "pujas" there.

There are other information which I want to know from the Government; They are in slumber; they do not know anything. Why have they kept a diplomatic office there? There is the Chakma area in the Chittagong hill district, where, during the time of partition, the Chakmas constituted 93 per cent of the population in that area. I want to know whether it is a fact that all the Buddhist and

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Hindu temples there have been occupied by Pakistan military and in those temples they have set up military camps for training the Mizos, Nagas and the Khukris. I want to know from the Government whether it is a fact ?

MR. SPEAKER : Please ask one question.

SHRI SAMAR GUHA : I want to know whether it is a fact that in the border areas in Jessore, Khulna, Chittagong and other places, military camps have been built and almost everywhere the minorities have been ejected out and tortured ? I have a report that hundreds of minorities have been arrested and tortured in the border areas. For the last three months, issuing of all passports to the minorities have been stopped. On the contrary hundreds of Muslim pilgrims have been given passport to visit India for the Urs ceremony and to look after their properties ..

MR. SPEAKER : Mr. Guha, I have told you repeatedly. Please don't flout the procedure. (*Interruptions*).

SHRI SAMAR GUHA : The properties of hundreds of Hindus, including cultivable lands, are being seized there in the name of enemy property. The External Affairs Minister also has made a statement about it and lodged our protest. In our country to maintain communal harmony and to suppress communal forces is a sacred task with us, but a hell of propaganda is being carried on outside India by Pakistan that India has become a land of fanatics who are killing their minorities. Instead of merely lodging protest with the Pakistan Government, what effective steps have our Government taken to rouse international opinion against the atrocities committed in a planned way by the Government there to squeeze out the minorities there and perpetuate barbarity, torture and inhuman treatment towards them. I want to know what effective steps have been taken by Government against this. (*Interruptions*).

SHRI SURENDRA PAL SINGH : All

the difficulties which are suffered by the minorities in East Pakistan and other parts of Pakistan are well known to the House and Government's views thereon have also been expressed. We are sorry that the minorities there are subjected to a great deal of harassment, indignities, torture and the rest of it... (*Interruptions*).

SHRI SAMAR GUHA : What effective steps have you taken ?

SHRI SURENDRA PAL SINGH : We have also disclosed to the House on a number of occasions that we have lodged strong protests to Pakistan, which are, of course, meaningless, because Pakistan always says we are wrong and our allegations are incorrect and baseless. Their whole attitude is non-cooperative and they are not helpful at all in this respect.

SHRI RANGA (Srikakulam) : Have you informed the United Nations about it ?

SHRI SURENDRA PAL SINGH : The hon. member said, we should do something to generate public opinion outside this country against all these things. On every conceivable occasion, we have pointed out these defaults on the part of Pakistan to everybody we know, even to the Russians and all friendly countries with whom we have relations. All these things are being done in Pakistan in complete violation of the international agreement we have entered into with Pakistan. Beyond that, I do not know what else we can do. As regards raising the question in the UN, hon. members know fully well our experience with the UN. I do not think any useful purpose will be served by raising this issue in the UN. Our policy is that we should settle all these issues with Pakistan on a bilateral basis. (*Interruptions*).

SHRI BAL RAJ MADHOK : Have you informed our Missions about all these atrocities ?

SHRI SAMAR GUHA : Can you enlighten us what effective steps you have

taken in rousing public opinion ?

MR. SPEAKER : Mr. Guha, it is always a problem. Your questions are very relevant. But whenever they are admitted, the first thought that comes to me is, the moment I allow the question, how will I manage you ? Kindly keep within the scope of the question.

श्री श्री जामातु गुहा : Have I been irrelevant when I asked this question ?

SHRI SURENDRA PAL SINGH : We have not taken up this question with any of the foreign countries specifically but all these questions have been raised off and on and brought to the notice of all friendly countries through diplomatic channels and they are kept fully posted with developments in regard to Indo-Pakistan relations.

SHRI BAL RAJ MADHOK : Pakistan is daily publishing brochures in which they are saying that these are false charges. Have you brought out any brochure about the atrocities committed on minorities there? You have done nothing...(Interruption)

MR. SPEAKER : After all, there should be some procedure for interrupting.

SHRI BAL RAJ MADHOK : Why should he mislead the House ?

MR. SPEAKER : An hon. Member from your party is following next. He should ask that. Why should you do it ?

श्री कंबरलाल गुप्त (दिल्ली सदर) : पवित्र स्थानों, पूजा-स्थानों और श्राद्ध के बारे में पाकिस्तान के साथ भारत और पाकिस्तान के बीच में एक समझौता जुलाई 1953 में हुआ और दूसरा एग्रीमेंट 1955 में हुआ, जिसको पन्त-मिर्जा एग्रीमेंट कहा जाता है। पहले एग्रीमेंट के तहत दोनों सरकारों ने अपने अपने देशों में स्थित मन्दिरों, गुरुद्वारों और मस्जिदों आदि पूजा स्थानों को प्रिजर्व, मेन्टेन करने और यात्रियों को वहाँ पर आने-जाने की सुविधा देने की जिम्मेदारी ली थी। पन्त मिर्जा एग्रीमेंट में

यह एक क्लोज थी कि एक पमनिष्ट कमेटी बिठाई जायेगी, जो दोनों देशों में स्थित पूजा-स्थानों को देखेगी। मेरी सूचना यह है कि पाकिस्तान ने 95 परसेंट गुरुद्वारों, मन्दिरों और धार्मिक समाज मन्दिरों को, यहाँ तक कि लाहौर के बड़े धार्मिक समाज मन्दिर को गिरा कर जमीन के साथ मिला दिया है, या उन पूजा स्थानों में लोग रहते हैं, या वे मिलिटरी परपज के काम आते हैं और कुछ पूजा स्थानों में तो डिस्टिलरीज, शराब बनाने के कारखाने, खुली हुई हैं। जो थोड़े बहुत पूजा स्थान बचे हैं, पाकिस्तान सरकार उनकी कोई देखभाल नहीं करती है। पाकिस्तान सरकार का बिहेवियर अनसिबिलाइज्ड और बारबेरस है। लेकिन उससे हमें ज्यादा शिकायत नहीं है। हमें तो भारत सरकार से शिकायत है, जिसका एटी-च्युड फ्रिन्डल नेग्लिजेंस का है। क्या यह सही नहीं है कि पन्त-मिर्जा एग्रीमेंट के तहत 1955 के बाद कमेटी की केवल एक मीटिंग हुई और इन पन्द्रह सालों में उसकी और कोई मीटिंग नहीं हुई ? इस सरकार के सिवाये प्रोटेस्ट करने के और कोई कार्यवाही नहीं की है। सरकार को पचास करोड़ लोगों की भावनाओं से सम्बन्धित इस सवाल को इस तरह शैबिली डील नहीं करना चाहिए, बल्कि उसको कुछ जिम्मेदारी से काम लेना चाहिए। क्या सरकार ने कभी यह एसेसमेंट कराया है कि पाकिस्तान में कितने मन्दिर और गुरुद्वारे आदि पूजा स्थान थे; यदि हाँ, तो उस एसेसमेंट के फिगरज क्या हैं ? यदि मंत्री महोदय के पास इस समय वे आंकड़े न हों, तो वह बाद में दे दें। क्या यह सही है कि पाकिस्तान हमारे हार्ड कमिशन के अधिकारियों को वहाँ के मन्दिरों और गुरुद्वारों में जाने की इजाजत नहीं देता है ? जब यह सरकार प्रल-प्रकसा मास्क के सवाल को यू०एन० में उठा सकती है और यह सदन इस बारे में युनेनिमसली प्रस्ताव पास कर सकता है, तो वह इन्टरनेशनल ओपीनियन बनाने के लिए इस सवाल को सिक्यूरिटी काउंसिल में क्यों नहीं ले जाती है और इस तरह का साहित्य क्यों नहीं

[श्री कंबरलाल गुप्त]

बांटती है, जिसमें इस आशय के आंकड़े हों कि पाकिस्तान में इतने मन्दिरों, गुरुद्वारों और गिरजाघरों को गिरा दिया गया है ?

श्री सुरेंद्र पाल सिंह : जैसा कि माननीय सदस्य ने कहा है, यह सही है कि इस बारे में 1953 और 1955 में समझौते हुए जिनके अनुसार पाकिस्तान और हिन्दुस्तान ने यह जिम्मा लिया कि इन प्राइन्स की देखभाल और मरम्मत वगैरह ठीक तरह से होगी और किसी किस्म का बुरा बर्ताव नहीं होगा। यह बात सब सही है। लेकिन उसके बावजूद यह भी सही है कि वहाँ के जितने होली प्लेसेज हैं, आइन्स हैं, उनकी हालत वाकई खराब है, देखरेख अच्छी नहीं होती है। दो चार ऐसी जगहें हैं जो जरा इम्पोर्टेंट सी हैं जिनकी वह कभी व्हाइट वाशिंग करा देते हैं, कुछ मामूली मरम्मत करा देते हैं लेकिन बाकी जो जगहें हैं वह वाकई बहुत बुरी हालत में पड़ी हुई है और उसके प्रति उनकी जो जिम्मेदारी है उस जिम्मेदारी को पूरा करने में वह नाकाम-याब रहे हैं।

अब माननीय सदस्य ने यह पूछा और उन्हें शिकायत भी है, वह हमारी नेग्लिजेंस की बात कहते हैं तो इस हद तक तो नेग्लिजेंस है अध्यक्ष महोदय कि हमने उनके खिलाफ किसी किस्म का कोई आन्दोलन ऐसा नहीं उठाया कि लड़ाई करें या और कुछ ऐसा करें लेकिन हमने प्रोटेस्ट भी काफी किया है, कहा भी है और जो साथी मुल्क हैं उनसे भी कहा है कि यह हो रहा है। ताशकन्द डिक्लेरेशन के अनुसार भी कहा है, उसके अन्दर भी यह आता है तो उसमें भी इस ओर ध्यान दिलाया है कि यह बात को का जा रही है।

अब रहा यह कि इस मामले को यू० एन० में सिक्योरिटी काउंसिल में उठाएँ तो वह मैं पहले

ही अर्ज कर चुका हूँ कि हमारा तो तजुर्बा यह है कि यह मामला वहाँ जा कर कुछ सुलभता तो है नहीं, इससे बेहतर तो यह है कि हम दोनों आपस में मिल कर इस मामले पर समझौता कर लें।... (व्यवधान)...

एक सवाल माननीय सदस्य का यह था कि हमने क्या कभी यह मालूम किया है कि पाकिस्तान में कितने टेम्पल्स और कितने गुरुद्वारे हैं और क्या उनकी हालत है, कैसे कैसे वह है, तो उसके आंकड़े तो मेरे पास यहाँ नहीं हैं कि कुल कितने गुरुद्वारे और टेम्पल्स हैं। कुछ गुरुद्वारों के नाम मेरे पास हैं लेकिन हो सकता है कि सबके न हों।

श्री कंबर लाल गुप्त : नहीं अध्यक्ष महोदय, मैंने यह कहा था कि पम्फलेट निकाल कर लोगों को बतायेंगे कि पाकिस्तान में यह हाल है मन्दिरों का ?

श्री सुरेंद्र पाल सिंह : यह तो मैं अर्ज कर चुका हूँ कि हम करते आए हैं, कर रहे हैं और आइन्दा भी करेंगे।

SHRI SURENDRANTHI DWIVEDY : (Kendrapara) There is an important point. This has been made in the House that there has been no meeting of the committee set up under the Pant-Mirza Agreement from 1955 onwards. He has not said a word about that.

श्री सुरेंद्र पाल सिंह : मैं माफी चाहता हूँ कि वह प्वाइण्ट रह गया था। यह कमेटी जो बंठी थी दोनों होम मिनिस्टर्स की कान्फ्रेंस होने के बाद में यह 55 में सेट अप हुई और पहली मीटिंग 58 में हुई। उसके बाद कोई मीटिंग नहीं हुई। लेकिन उसका इल्जाम हमारे ऊपर नहीं है। पाकिस्तान ने नहीं चाहा, वह डायलेटरी टेक्टिक्स करते रहे, फिर हमारा उनका कान्फ्लिक्ट हो गया और यह मामला पड़ा रह गया।

SHRIMATI ILA PALCOUDHURI : (Krishnagar) I was really surprised to hear the hon. Minister saying that it will be not of much use to raise the matter in the Security Council or in the U.N. But if we have a list of the atrocities, the murders, the sacrileges that have happened on the Hindu temples, how is it that this thing cannot be raised in the Security Council or in the U.N. ? I do not know what other forum there is to raise it.

Secondly, about this joint committee that was supposed to sit, I would like to know how is it that we do not make further attempts to make that committee sit.

Thirdly, I would like to know whether the hon. Minister is aware that in the Hindu temples situated at the Chandranath Hills on which atrocities have been committed and, particularly, in the Shiva temple, an underground passage has been dug and an underground place has been made where lethal arms and ammunitions are stocked, that all-weather roads have been made upto the borders of India and that these are linking many of the temples and there are military bases dug under the dais of the deity. Has the Government, any information about it and, if not, will they try to find out if this is so or not ?

SHRI SURENDRA PAL SINGH : I have already submitted that we are making enquiries. It is difficult for me to state as to what exact use this is being put to by the Pakistan authorities, whether it is the whole Hill or a part of the Hill, or whether they are digging underground channels or reservoirs or what ever they may be doing.

As regards the other question, as to whether the matter should be raised in the U.N., I have already expressed the view that so far the Government of India's thinking has been that no useful purpose will be served by so doing. All I can say at the moment is that in view of the sentiments and views expressed by the hon. Members, this matter can again be examined by the Ministry.

12. 3 hrs

PAPERS LAID ON THE TABLE

ERRATA TO ADUIT REPORT ON D.D.A

THE MINISTER OF STATE IN SHE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : On behalf of Shri K. K. Shah, I beg to lay on the Table a copy of the 'Errata' to the Audit Report on the accounts of the Delhi Development Authority for the year 1967-68, laid on the Table on the 17th November, 1969. [Placed Library See No. LT-2747/70]

GOVERNMENT REVIEW AND ANNUAL REPORT OF F.A.C.T

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Fertilisers and Chemicals, Travancore Limited for the year 1968-69.
- (2) Annual Report of the Fertilisers and Chemicals, Travancore Limited, for the year 1968-69 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT—2748,70]

GOVERNMENT REVIEW AND ANNUAL REPORT OF BHARAT ALUMINIUM COMPANY

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATHI RAO) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (1) Review by the Government on the